

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

Subject: Manner and structure of payment of fee/honorarium for Mediators and Conciliators in terms of Jammu and Kashmir Mediation and Conciliation Rules, 2019.

NOTIFICATION

No. 1659/2020

Dated: 13/03/2020

In exercise of power conferred by Rule 33(i) of Jammu and Kashmir Mediation and Conciliation Rules, 2019 the High Court of Jammu and Kashmir hereby prescribes the following manner and structure of payment of fee/honorarium for Mediators and Conciliators :-

- 1) A new Mediator /Co-Mediator is entitled to payment of fee only after he completes at least ten mediations out of which at least three are successful. In case of there being more than three successful mediations out of ten, the payment will accordingly be made for the number of successful mediations above three and for the remaining number of unsuccessful mediations out of ten mediations. In case, the successful mediations are less than three, the payment will not be made till the Mediator completes at least three successful mediations. In such a situation, on completion of three successful mediations, the payment will be made for three successful and seven unsuccessful mediations irrespective of the number of extra mediations done to achieve the benchmark of three successful mediations. With such payment, the block of the mediations upto that stage would be over.
- 2) For any subsequent block of ten mediations, at least five mediations should be successful. Similarly, the Mediator will have to carry on more mediations in case he fails to achieve the benchmark of five successful mediations out of ten, till he achieves that benchmark. Then payment will be made for five successful and five unsuccessful mediations for the subsequent block of ten irrespective of the extra mediations done to achieve the benchmark of five successful mediations.

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- 3) Subject to Clauses (1) and (2) above, a Mediator/Conciliator or Co-Mediator/Co-Conciliator shall be paid an amount of Rs 10,000/- (Rs. ten thousand) for a successful Mediation and Rs. 3,000/- (Rs. three thousand) in an unsuccessful Mediation for the cases sent for Mediation by the High Court, and Rs. 7,500/- (Rs. seven thousand five hundred) for a successful Mediation and Rs. 2,500/- (Rs. two thousand five hundred) for an unsuccessful Mediation, in the cases sent to Mediation by the Subordinate Courts.

Provided that more than one cases settled in a single Mediation process shall be deemed to be one Mediation for the aforesaid purposes.

No. 41062-101/RS

(Sanjay Dhar)
Registrar General
Dated: 13/03/2020

Copy of the above forwarded to the :-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of Their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Rules, High Court of J&K, Jammu,
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
..... for information.
6. Registrar Computers, High Court of J&K, with the request to upload the same on the official website of the High Court.
7. All Principal District and Sessions Judges,
..... for information and with the request to direct all the Presiding Officers of the Courts under your jurisdiction to download the same from the official website of the High Court.
8. Manager, Government Press, Jammu for publication of the same in the next issue of the Government Gazette.

Registrar General
13/03/2020